

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.74/2006

Wednesday this the 8 th day of March 2006.

CORAM:

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Sajan Jacob,
S/o Late EC Jacob,
Poomattathil/
Eralil House,
Paingottoor P.O., Muvattupuzha,
Ernakulam District. Applicant

By Advocate Mr. Sabu Francis)

Vs.

1. Union of India represented by its Secretary, Defence Department, New Delhi.
2. The Lieutenant Colonel, Coord & Pers Dte/EIA, Engineer-in-Chief Branch, Army Head Quarters, Kashmir House, DHQ Post, New Delhi-110011.
3. The Officer -in-Charge, Records, Record Office, Madras Engineer Group, Sivanchetty Garden P.O., Post Box No.4201, Bangalore – 42. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The Application having been heard on 8.3.2006
the Tribunal on the same day delivered the following

ORDER

HON'BLE MR 'N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

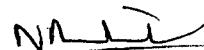
Learned counsel for the applicant has referred to the O.M.No.RDHQ/25001/POLICY/PERS-9 dated 14.10.1999 by which it is possible to provide for eligible and due appointment to the persons who are seeking

appointment under the Compassionate Employment Scheme. He submits that he has made a representation dated 19.4.2005 (A8) and requests that the same may be considered for a possible employment under the Ministry of Defence or any other Ministry/Department under the Government of India in terms of the reference cited above. He would also request that the same may be considered by the Ist respondent within a time frame of three months from the date of receipt of a copy of this order. In case, no such vacancies available for giving an appointment to the applicant under the existing rules or due to any other reasons, the Ist respondent shall make a reference to all the sister Ministries in terms of the O.M. cited above for taking action at their end, which process also should take place within three months period. If no vacancies available for giving due offer to the applicant the Ist respondent shall take steps for circulating his request to the other Ministries within a period of two months thereafter.

2. It is ordered that, the A-8 representation be reconsidered by the respondents duly in terms of the present instructions, and a decision taken within a time frame of three months from the date of receipt of a copy of the order. If it is found not possible to accede to his request, the representation may be duly forwarded to the other Ministries in terms of the above O.M. within a period of two months thereafter.

3. With the above orders, the O.A. is disposed of. No costs.

Dated the 8th March, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER